



2026:AHC:34196

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 294 of 2026

Mohammad Ahmad Mohd Ahmad

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sageer Ahmad
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sageer Ahmad, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he is a retired soldier from Army. He claims to be accorded joining on the post of Security Guard in Community Health Centre, Barkhera, District Pilibhit as per the order dated 17.06.2025 passed by Uttar Pradesh Ex Service Men Welfare Corporation.

3. Sri Manish Kumar, learned Standing Counsel as per instructions submits that the claim of the writ petitioner shall be decided by the third respondent, Chief Medical Officer, District Bareilly.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Chief Medical Officer, District Bareilly by **27.02.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

February 16, 2026

Rajesh